©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസററ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഡിസംബർ 26 26th December 2017 1193 ധനു 11 11th Dhanu 1193 1939 പൌഷം 5 5th Pousha 1939	നമ്പർ No. 51

PART III

Commissionerate of Land Revenue

THIRUVANANTHAPURAM DISTRICT

Form No. 4

Proclamation requiring the Appearance of a Person Accused

[See Section 6(1)(b) of Kerala Anti-social Activities (Prevention) Act 2007]

Case No. S13. 64137/2017

Whereas, complaint has been made before me by the Deputy Commissioner of Police (L&O), Thiruvananthapuram City that Shri Sreejith @ Unni s/o Vijayakumaran Nair, aged 26 years, Mankarathala Veed, T.C. 19/124, Punnakkamughal, Thirumala Village residing at Purambok land near Kallaradamadom Temple, Thirumala Village has committed or suspected to committed the following offences;

1. Crime No. 852/15 of Poojapura PS u/S 294(b), 354, 354(A) & (A) (2) 511 r/w 324 & 34 IPC
2. Crime No. 1018/2015/2016 of Poojapura PS u/S 4 of Explosive Substances Act
3. Crime No. 9/2016 of Poojapura PS u/S 4 of Explosive Substances Act and 27 of Arms Act
4. Crime No. 436/2016 of Poojapura PS u/S 435, 427, 153, 506 (i) and 34 IPC
5. Crime No. 437/2016 of Poojapura PS u/S 333 & 34 IPC
6. Crime No. 1397/2016 of Poojapura PS u/S 294 (b), 427, 394 IPC
7. Crime No. 245/2016 of Poojapura PS u/S 120 (B), 143, 147, 148, 149, 506 (i), 341, 323, 324, 326, 307 IPC
8. Crime No. 958/2017 of Poojapura PS u/S 324, 308 & 34 IPC

And, it has been returned to the Order of detention No. S 13. 64137/2017 dated 3-11-2017 of this court, thereupon issued that Sri. Sreejith @ Unni cannot be found, and whereas it has been shown to my satisfaction that Sri. Sreejith @ Unni has absconded or concealing himself to avoid the service of the said Order of detention.

Proclamation is hereby made that the said Sreejith @ Unni of Thiruvananthapuram District to appear before the office of the Deputy Commissioner of Police (L&O) Thiruvananthapuram City within 30 days of the publication of this order in the Kerala Gazettes.

Dated this the 27th day of November 2017.

(Sd.)

Thiruvananthapuram. *District Magistrate.*

NOTIFICATION

No. S9-73151/2017. *29th November 2017.*

As per Order No. 32903/G1/2008/H & FWD dated 8-7-2009 published in Kerala Gazette No. 1392-Vol. 54 dated 28-7-2009 as SRO 653/2009 in pursuance to Section 154 of Travancore-Cochin Public Health Act, 1955 (XVI of 1955), the District Collectors have been authorized to exercise the powers as per Section 122 of Travancore Cochin Public Health Act 1955 (XVI of 1955) so as to declare any local area or part of it within respective jurisdiction in which a fair or festival is to be held to be a notified fair or festival centre for the purpose of Chapter XIII of the Act, for such period as may be specified therein and to define the limits of the area which shall be the site for the fair or festival.

In exercise of the powers thus conferred upon me, in pursuance to section 122 of the Travancore-Cochin Public Health Act, 1955 (XVI of 1955), I hereby declare that the area specified in the schedule below shall, for the purpose of Chapter XIII of the said Act, be a notified festival centre for a period of 2 days commencing on 10-2-2018 and ending on 11-2-2018 in connection with the Thirunal of St. Sebastian's Pilgrim Church, Moongode, Varkala, Thiruvananthapuram and define the said area for the purpose aforesaid be the sites for the said festival on condition that the temple authorities mentioned in the Annexure, are liable to comply the orders of Honorable Supreme Court and the order of District Collector's No. S9-54315/14 dated 1-11-2014 regarding the noise pollution and ensure that all the sound amplifying equipments shall be hired from only those mike operators who have registered with the District Administration.

SCHEDULE

Area within 5 k.m. radius of the church.

Collectorate,
Civil Station,
Kudappanakkunnu, (Sd.)
Thiruvananthapuram. *District Collector.*

Neyyattinkara Taluk

പരസ്യം

(1)

നമ്പർ എ1-30820/2017. 2017 നവംബർ 10.

നെയ്യാറ്റിൻകര താലൂക്കിൽ പെരുമ്പഴുതൂർ വില്ലേജിൽ പെരുമ്പഴുതൂർ പി. ഒ., വടകോട്, വാഴ്കൈ വിളാകം വീട്ടിൽ ആർ. ശ്രീകണ്ഠൻ നായർ മരിച്ചുപോയതിനാൽ പരേതന്റെ പേരിൽ പെൻഷൻ ആനുകൂല്യങ്ങൾ വാങ്ങുന്നതിനും മറ്റാവശ്യങ്ങൾക്കുമായി ഒരു അവകാശ സർട്ടിഫിക്കറ്റ് ലഭിക്കണമെന്ന് കാണിച്ച് ടി വീട്ടിൽ ഓമനയമ്മ ബോധിപ്പിച്ച അപേക്ഷയിൻമേൽ പെരുമ്പഴുതൂർ വില്ലേജാഫീസർ മുഖേന അവകാശ വിചാരണ നടത്തിവന്ന റിക്കാർഡിൻപ്രകാരം ടിയാൻ 25-7-2017-ൽ മരിച്ചുപോയതായും പരേതന്റെ നിയമാനുസൃതാവകാശികളായി

			വയസ്
1.	ഓമനയമ്മ	ഭാര്യ	70
2.	പത്മകുമാർ	മകൻ	48
3.	ചിത്രലേഖ	മകൾ	46

ഇവർ മാത്രമാണുള്ളതെന്നും പരേതന്റെ മാതാപിതാക്കൾ ജീവിച്ചിരിപ്പില്ലായെന്നും അറിയുന്നതിനാൽ പരേതന്റെ പേരിൽ അനന്തരാവകാശ സർട്ടിഫിക്കറ്റ് മുഖേന ലഭിക്കാനുള്ള എല്ലാ ആനുകൂല്യങ്ങളും വാങ്ങുന്നതിനുള്ള അവകാശികൾ മേൽപ്പറഞ്ഞവർ മാത്രമാണെന്ന് കാണിച്ച് സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിന് ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം അവർ ആ വിവരം പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനകം നേരിട്ട് ബോധിപ്പിക്കേണ്ടതാണ്. താമസിച്ചും തപാൽവഴിയും ലഭിക്കുന്ന അപേക്ഷകൾ സ്വീകരിക്കുന്നതല്ല.

(2)

നമ്പർ എ1-31086/2017. 2017 നവംബർ 10.

നെയ്യാറ്റിൻകര താലൂക്കിൽ പൂവാർ വില്ലേജിൽ പൂവാർ പി. ഒ., അരുമാനൂർ, വിശാഖത്തിൽ ആർ. വിശ്വനാഥൻ, നന്ദിനി, ജെ. എന്നിവർ മരിച്ചുപോയതിനാൽ പരേതരുടെ പേരിലുള്ള പെൻഷൻ കുടിശ്ശിക ലഭിക്കുന്നതിനും ട്രഷറിയിൽ ഹാജരാക്കുന്നതിനും മറ്റാവശ്യങ്ങൾക്കുമായി ഒരു അവകാശ സർട്ടിഫിക്കറ്റ് ലഭിക്കണമെന്ന് കാണിച്ച് ടി വീട്ടിൽ മനോജ്കുമാർ, വി. ബോധിപ്പിച്ച അപേക്ഷയിൻമേൽ പൂവാർ വില്ലേജാഫീസർ മുഖേന അവകാശ വിചാരണ നടത്തിവന്ന റിക്കാർഡിൻപ്രകാരം ടിയാളുകൾ 20-8-2015-ലും 10-8-2017-ലും മരിച്ചുപോയതായും പരേതരുടെ നിയമാനുസൃതാവകാശികളായി

			വയസ്
1.	മനോജ്കുമാർ, വി.	മകൻ	36
2.	രാജേഷ്കുമാർ, വി.	,,	35

ഇവർ മാത്രമാണുള്ളതെന്നും പരേതരുടെ മാതാപിതാക്കൾ ജീവിച്ചിരിപ്പില്ലായെന്നും അറിയുന്നതിനാൽ പരേതരുടെ പേരിൽ അനന്തരാവകാശ സർട്ടിഫിക്കറ്റ് മുഖേന ലഭിക്കാനുള്ള എല്ലാ ആനുകൂല്യങ്ങളും വാങ്ങുന്നതിനുള്ള അവകാശികൾ മേൽപ്പറഞ്ഞവർ മാത്രമാണെന്ന് കാണിച്ച് സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിന് ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം അവർ ആ വിവരം പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനകം നേരിട്ട് ബോധിപ്പിക്കേണ്ടതാണ്. താമസിച്ചും തപാൽവഴിയും ലഭിക്കുന്ന അപേക്ഷകൾ സ്വീകരിക്കുന്നതല്ല.